

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.122/MP/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in raising Bill-3 in contravention of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010.

Date of hearing : 12.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Essar Power (MP) Limited (EPMPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Ms. Mazag Andrabi, Advocate, EPMPL
Ms. Shruti Verma, EPMPL
Shri V Srinivas, PGCIL
Shri A Srivastava, PGCIL

Record of Proceedings

Learned counsel for the Petitioner, EPMPL submitted that the present Petition has been filed *inter alia* for seeking declaration that in terms of Regulation 11 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, the Petitioner is entitled to the offset of charges for short term open access against the charges for LTA in both Bill-1 and Bill-3 raised during the LTA Period i.e. 1.10.2017 to 3.5.2018. Learned counsel for the Petitioner requested the Commission to issue notice to the Respondent.

2. The Representative for PGCIL submitted that PGCIL is raising bills on the Petitioner in accordance with the Sharing Regulations.

3. After hearing the learned counsel for the Petitioner and the Representative for PGCIL, the Commission admitted the Petition and directed to issue notice to the Respondent.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not served already. The Respondent was directed to file its reply by 5.7.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 19.7.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**